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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.995/1999

DATE OF ORDER : 7.7.1999.

Between :-

N.Rama Rao

... Applicant

And

1. Union of India re. by Secretary to
Govt. of India, M/o Defence,
New Delhi-11.
2. Chief of Naval Staff, Naval Headquarters,
New Delhi-11.
3. Flag Officer Commanding in Chief,
Eastern Naval Command, H.Q., Visakhapatnam-14.
4. Admiral Superintendent, Naval Dockyard,
Visakhapatnam-14.
5. Base Vitualling Officer, B.V.Yard,
Visakhapatnam-9.

... Respondents

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Counsel for the Applicant : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).



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... 2.

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

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Heard Sri Durga Rao on behalf of Sri P.B.Vijay Kumar,
for the applicant and Sri Jacob on behalf of Sri B.N.Sarma,
for the Respondents.


2. The applicant states that he worked as unskilled labourer
under the Naval Dockyard, Visakhapatnam with effect ^{from} 31.5.1992
to 28.2.1995 with intermittent breaks and discharged from service
on 28.2.1995.


3. He has filed this OA praying for a direction to the Res-
pondent to re-engage him as unskilled labourer either in Naval
Dockyard or at Eastern Naval Command Labour Pool and to continue
him on par with juniors and freshers.

4. The applicant was discharged from service in the year
1995 and ^{has} approached this Tribunal on 24.6.1999. Hence we cannot
give any direction as prayed for by the applicant in the OA as
there is a clear delay and laches.

5. Hence the O.A. is disposed of at the admission stage
itself. However, we make it clear that this order does not
come in the way of the respondents ~~in~~ considering the applicant's
case for re-engagement as per rules if there is work and there is
need ^{for} ~~of~~ unskilled labourers.

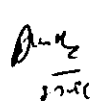
6. No order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)


(R.RANGARAJAN)
Member (A)

Dated: 7th July, 1999.
Dictated in Open Court.

avl/



27/7/99
1st AND 11th COURT.

COPY TO:-

1. HDHND

2. HHRP M(A)

3. HBSOP M(J)

4. D.R. (A)

5. SPARE

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMN)

THE HON'BLE MR. D.S. JAI PARAMESHWAR :
MEMBER (JUDL)

ORDER. Date. 27/7/99

ORDER / JUDGMENT

MA. / RA. / CP. NO

IN

DA. NO. 995/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

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केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
दस्तावेज / DESPATCH

22 JUL 1999

हैदराबाद न्यायपीठ
HYDERABAD BENCH